

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 41/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2019**

Name of the Company: Motikumar Harchandrai Nihalani Motikumar
through his Power of Attorney
V/s.
Global Dry Fruit Processing Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHWATA SHUKLA	ADVOCATE	PETITIONER	
2.				

ORDER

The petitioner is represented through learned counsel.

The instant application is filed under section 241-242 of the Companies Act, 2013.

The petitioner has filed the proof of service.

None appeared on behalf of the Respondent.


The Ld. Lawyer appearing on behalf of the petitioner prayed for some interim protection in the form of status quo upon the fixed assets/immovable properties of the company as he is claiming to have 60 % of the shares of the company. The petitioner submitted that there is every apprehension that the respondent may dispose of the fixed/immovable property of the company, so as, to frustrate the instant application as well as the interest of the petitioner as claimed in the application.


Heard the petitioner at length and also seen the documents. For the interest of justice, we are of the view that at this stage and till the appearance of the respondent, both sides are directed to maintain the status quo ^{as of today} over the properties/fixed assets/immovable assets of the company.

The petitioner as well as the Registry is directed to issue notice upon the respondent along with the copy of the order.

The respondent is at liberty to file their objection, if any, on the date fixed by showing their appearance.

List the matter on 26.07.2019


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 29th day of May, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL